

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

To

1. The Pr. D&S Judge,
Kathua, Udhampur, Samba, Rajouri, Poonch, Reasi, Ramban, Kishtwar,
Anantnag, Shopian, Kulgam, Bandipora, Budgam, Baramulla, Ganderbal,
Kupwara, Kargil, Jammu, Srinagar.
2. Addl. District and Sessions Judge,
Kathua, Udhampur, Rajouri, Doda, Pulwama, Anantnag, Baramulla, Sopore and
Handwara.
3. CJM Kathua, Udhampur, Samba, Rajouri, Poonch, Reasi, Ramban, Kishtwar,
Anantnag, Shopian, Kulgam, Bandipora, Budgam, Baramulla, Ganderbal,
Kupwara, Kargil, Jammu, Srinagar.

No: 388/2-50-AC Date 1.10.2018

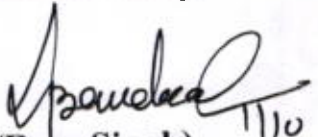
**Sub: Engagement of Daily Wager (Driver) in pursuance to High Court
Order No. 1282 dated 29.12.2017.**

Sir,

As desired I am to request you to furnish the information on the following counts:

1. Name of the daily wager driver(s) engaged in ~~your~~ court(s) in pursuance to High Court Order No. 1282 dated 29.12.2017.
2. Whether permission was sought from the competent authority regarding engagement of daily wager driver(s). Copy of same may be furnished to this office.

Yours faithfully,


(Ram Singh) 11/10
Deputy Registrar (Accounts)
